

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 175/TT/2018**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for 8 nos. of transmission assets under “North Eastern Region Strengthening Scheme-VII (NERSS-VII)” for 2014-19 tariff period in North-Eastern Region.
- Date of Hearing** : 24.5.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S Jha, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Assam Electricity Grid Corporation Limited & Ors.
- Parties present** : Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Vivek Kumar Singh, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of 8 assets under the NERSS-VII scheme. He submitted that there is time over-run of 120 and 156 days in case of Assets IV and VIII respectively and all the other assets were put into commercial operation within the scheduled timeline. He submitted that they have submitted all the information as per Commission’s order dated 7.2.2019 including RCE, RLDC certificate, CMD certificate and CEA certificates for all the assets covered in the instant petition and requested to allow tariff as prayed in the petition.

2. The Commission directed the petitioner to submit the following information on affidavit with an advance copy to the respondents by 20.6.2019:-

- a. The reasons for delay in declaring the commercial operation of Assets-IV and VIII;
- b. Form-5 for Asset I, II, III, IV, V, VI and VII as per actual COD.



- c. Form 5B shows apportioned approved cost as per RCE. However, copy of RCE is not placed on record. Submit, RCE if any.
  - d. Clarify, whether there is any asset being replaced/de-capitalized/not put to use due to execution of the instant assets. If so, provide details of such assets in Form 10B along with Petition No. wherein the previous tariff was allowed.
3. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

**Sd/-**  
(V. Sreenivas)  
Dy. Chief (Law)

